

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.3589
TO BE ANSWERED ON 21ST DECEMBER 2015
DISTRICT MINERAL FOUNDATION

3589. SHRI FAGGAN SINGH KULASTE:
SHRI CHANDRA PRAKASH JOSHI:
SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Ministry has recently notified the rules regarding the contribution to the District Mineral Foundation(DMF) under the Pradhan Mantri Khanij Kshetra Kalyan Yojana;
- (b) if so, the details thereof including the manner in which the DMF Fund is likely to be utilized for the said Yojana;
- (c) whether any guidelines have been framed to prioritise the sectors where the scheme is to be launched; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR MINES AND STEEL (SHRI VISHNU DEO SAI)

(a) to (d): Yes Madam. In exercise of the powers conferred by sub-section (5) and (6) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957. The Central Government has notified the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015, for specifying the amount to be paid by holder of a mining lease or a prospecting licence-cum-mining lease, in addition to the royalty, to the District Mineral Foundation. These rules have come into force with effect from 12th Jan 2015.

Under sub-section (3) of section 9B of the MMDR Act, 1957, State Governments have been empowered to frame the rules for composition and functions of the DMF. In this regard the Central Government has issued a directive to the State Governments, under section 20A of the MMDR Act, 1957, laying down the guidelines for implementation of Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) and directing the States to incorporate the same in the rules framed by them for the DMFs.

The manner in which the DMF fund is required to be utilized for the said Yojana has been indicated in Para (2) of the said Ministry of Mines order dated 16.09.2015. While 60% of the PMKKKY funds is required to be utilized under high priority areas viz. Drinking water supply, Environment preservation and pollution control measures, Health care, Education, Welfare of Women and Children, Welfare of aged and disabled people, Skill development and Sanitation, 40% of the PMKKKY funds are to be utilized under other priority areas viz. Physical infrastructure, Irrigation, Energy and Watershed Development and any other measures for enhancing environment quality in mining districts.

Guidelines for the DMF in identifying the 'Directly affected areas' and 'Indirectly affected areas' and people to be covered under the PMKKKY have been stipulated under Para (1) of the said order dated 16.09.2015.
